

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No.463/MP/2014
along with I.A 40 of 2019**

Subject : Petition under Section 79(l)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay Additional Fixed Charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory application for bringing on record additional documents).

Petitioner : GMR Vemagiri Power Generation Limited

Respondent : APEPDCL & ors

Date of Hearing : **17.9.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Sajan Poovayya, Senior Advocate, GVPGL
Ms. Pratibhanu Singh Kharola Advocate, GVPGL
Ms. Divya Chaturvedi, Advocate, GVPGL
Shri Saransh Shaw, Advocate, GVPGL
Shri Ashwani Kumar Maini, GVPGL
Shri Sandeep Rajpurohit, GVPGL
Shri Basava Prabhu Patil, Senior Advocate, AP & Telangana Discoms
Shri Anand K. Ganesan, Advocate, Telangana Discoms
Ms. Harsha Manav, Advocate, Telangana Discoms
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Manya Chandok, AP Discoms

Record of Proceedings

Case was called out for virtual hearing.

2. Due to paucity of time, the Petition could not be taken up for hearing. Accordingly, the Commission adjourned the matter.
3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

